Notification No. 2791(A)/XXXVI(D)-103(A)/1969, July 22, 1969

Handloom cloth dealers of Sitapur: In exercise of the powers under sub-section (3) of Section 3 of the Uttar Pradesh Dookan Aur Vanijya

Adhishthan Adhiniyam, 1962 (U. P. Act XXVI of 1962), the Governor of Uttar Pradesh is pleased to exempt, in public interest, all the shops and commercial establishments of Handloom cloth dealers situated in the Dari Mandi, Sitapur, from the operation of the provisions of sub-section (1) of Section 5, read with Rule 3 of the Uttar Pradesh Dookan Aur Vanijya Adhishthan Niyamavali, 1963, subject to the condition that they may open before the prescribed hour but not before 6 a. m.